

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SPG GLOBAL DISTRIBUTION PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	SPG Global Distribution Pvt. Ltd.
2.	Date of incorporation of corporate debtor	22/09/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100HR2011PTC043937
5.	Address of the registered office and principal office (if any) of corporate debtor	B-363,364 & 365, Nehru Ground, NIT Faridabad HR 121001 INDIA
6.	Insolvency commencement date in respect of corporate debtor	06.12.2019
7.	Estimated date of closure of insolvency resolution process	04.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Divyanshu Mishra IBBI/IPA -002/IP-N00782/2019-2020/12479
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F 601 Sujjan Vihar, Sector 43, Gurgaon 122002 Email: divyanshurp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F 601, Sujjan Vihar Sector 43, Gurgaon 122002 lrp.spgglobaldist@gmail.com
11.	Last date for submission of claims	20.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per Information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and	Web link: www.ibbi.gov.in
	(b) Details of authorized representatives are available at	Physical Address: Not applicable

Notice is hereby given that the **National Company Law Tribunal, Chandigarh Bench, Chandigarh** has ordered the commencement of a corporate insolvency resolution process of the **SPG Global Distribution Pvt Ltd** on **6th December, 2019**

The creditors of **SPG Global Distribution Pvt Ltd** are hereby called upon to submit their claims with proof on or before **20th December 2019** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties



Divyanshu Mishra
Interim Resolution Professional
SPG Global Distribution Private Limited under CIRP
IBBI/IPA -002/IP-N00782/2019-2020/12479
Gurgaon
Date: 07.12.2019

